

BEFORE THE NATIONAL GREEN TRIBUNAL
NEW DELHI
ORIGINAL APPLICATION NO.327/2022

IN THE MATTER OF:

AMRAVATI FLY ASH BRICKS MANUFACTURERS
ASSOCIATION

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

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ADVOCATE FOR THE RESPONDENT NO.10:

SUDHANSHU PRAKASH

**BEFORE THE NATIONAL GREEN TRIBUNAL
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**SHORT REPLY ON BEHALF OF THE RESPONDENT NO. 10 (BARH
SUPER THERMAL POWER PROJECT (BARH STPP))**

MOST RESPECTFULLY SHOWETH:

1. The Respondent No.10 (NTPC-BARH STPP) is filing the present short Reply to the captioned Original Application through Sh Sudip Mandal, working as DGM Ash Management with the Respondent No. 10/Answering Respondent who is fully competent to sign, verify, institute, depose and file the present reply on behalf of the Respondent No. 10 and to do all necessary acts for the purpose of present proceedings vide Authorization Letter dated 07.01.2025. The true copy of the Authorisation Letter dated 07.01.2025 is attached herewith and marked as **Annexure-R/1**.
2. That at the outset, the Respondent No.10 denies each and every averment, statement, allegation and contention made in the caption Original Application against the Respondent No. 10 which are inconsistent with the contents of the present Reply and save those which are specifically admitted hereinafter. Further nothing contained in the Original Application may be treated as admitted by the Respondent No. 10 merely for the want of specific traverse, unless specifically admitted in this reply.

3. The Respondent No. 10 – NTPC Barh STPP is engaged in the business of generation of electricity and allied activities. The Barh STPP is located in District of Patna, Bihar. That the Foundation stone of Barh STPP was laid on 06.03.1999 by the then Prime Minister Sh. Atal Bihari Bajpai. It is a coal based Thermal Power Plant comprising of 5 Units each of 660 MW. There are two stages of units. Stage-1 has 3 units & Stage-2 has 2 units. Till date 1st & 2nd units of Stage-1 and 4th & 5th units of Stage-2 has been successfully synchronised. As of now the plant is functioning with synchronised capacity of 2640 MW as against the installed capacity of 3300 MW.
4. That the overarching responsibility for decision-making, operational management, and implementation of policies and practices in relation to all power plants of NTPC Limited lies with Corporate Office. The Corporate Office, as the apex body, oversees and manages the core functions, operational strategy, and compliance of NTPC Limited's power plants across the country, including those in BARH STPP.
5. It is therefore submitted that the Respondent No. 10, in principle, adopts the stand of Respondent No. 9, NTPC Corporate Office (which has filed its Statement of Objections in the connected matter i.e., O.A. No. 878/2022), and all necessary submission made by it in the present matter. It is submitted that the Corporate Office is the appropriate entity to address substantive issues concerning the operations, regulatory compliance, and environmental matters of the power plants.
6. That notwithstanding the limited role of Respondent No. 10 in the present Original Application, it is submitted that Respondent No. 10 remains compliant with all applicable norms, regulations, and guidelines pertaining to environmental standards. Respondent No. 10 is duty-bound to support and

ensure adherence to such norms to the extent of its administrative responsibilities and functions.

7. That the present short reply is being filed to place on record the limited role and scope of responsibilities of Respondent No. 10 in the subject matter of the Original Application. Respondent No. 10 respectfully reserves its right to file a detailed response, if required, with the leave of this Hon'ble Tribunal, as and when necessary.
8. That Respondent No. 10 submits this reply with utmost respect and commitment to assist this Hon'ble Tribunal in its adjudication of the matter. It is humbly prayed that the submissions of Respondent No. 10 may kindly be taken on record and considered in light of its limited role in the subject matter.
9. That accordingly, the prayers sought in the captioned Original Application is denied, and it is most respectfully prayed that the submissions of the Respondent No. 10 be kindly taken on record.

THROUGH


FOR RESPONDENT NO. 11
 सुधीश मंडल/Sudip Mandal
 डी. जनरल मैनेजमेंट (राख प्रबंधन)
 Dy. General Manager (Management)
 एनटीपीसी लि., बल्ल/NTPC Ltd. Barh


SUDHANSHU PRAKASH
 ADVOCATE FOR THE RESPONDENT NO.11
 F-1, BASEMENT, LAJPAT NAGAR-III
 NEW DELHI
 MOB: 9205200742
 EMAIL: contact.sudhanshuprakash@gmail.com

PLACE: NEW DELHI
 DATED: 17.03.2025



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**BEFORE THE NATIONAL GREEN TRIBUNAL
NEW DELHI**

ORIGINAL APPLICATION NO. 327/2022

17 MAR 2025
17-03-2025
Book S. No. 01 Dated.....

IN THE MATTER OF:

**AMRAVATI FLY ASH BRICKS MANUFACTURERS
ASSOCIATION**

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

AFFIDAVIT

I, Sudip Mandal, S/o Late Sh Kalipada Mandal, aged about 43 years, working as DGM Ash Management in the office of Respondent No. 10, having its office at Barh STPP, Barh- 803215, Bihar, presently at Barh, do hereby solemnly affirm and state as under:

1. I say that I am the authorized signatory of the Respondent No. 10 in the present matter and as such am competent to swear the present affidavit.
2. I say that I have read the contents of the above Reply and I have understood the contents of the same.
3. I say that the contents of the above Reply being filed by the Respondent No.10 are based on the information available with the Respondent No. 10 in the normal course of business and believed by me to be true.
4. That the annexure-R/1 enclosed with the accompanying Reply to the Original Application No. 327/2022 are true copies of their respective originals.



Sudip Mandal/Sudip Mandal
Dy. General Manager (Ash Management)
एनटीपीसी लि., बारह/NTPC Ltd., Barh
DEPONENT

Dependent
Sri/Smt. who is identified by sri. s.m.t. Advocate declared solemnly affirmed and declared before me.

ANIL KUMAR SINHA
NOTARY BARH, PATNA
Reg. No. 13612/2018

Authorised u/s 8 (1) (C) of Notaries Act 1952 (Act LIII of 1952)

VERIFICATION

I, the deponent above-named, do hereby verify the contents of the above affidavit to be true to the best of my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at Barh on this 17th day of March, 2025.



Identify deponent
who has signed or put L.T.I. in
my presence

AP 15/3/25
Advocate Reg. No. 6954/1998
Civil Court, Barh, Patna

DEPONENT

सुदीप मंडल/Sudip Mandal
उप महाप्रबंधक (राख प्रबंधन)
Dy. General Manager (Ash Management)
एनटीपीसी लि., बरह/NTPC Ltd., Barh



बाढ़ सुपर थर्मल पावर प्रोजेक्ट

(भारत सरकार का उपक्रम)

Barh Super Thermal Power Project
(A Govt. of India Enterprise)

Ref. No. : Barh/ HR-Law/2024-45

Date : 07.01.2025

AUTHORISATION LETTER

This is to certify that Sh. Sudip Mandal presently posted as DGM (Ash Management), NTPC-Barh STPP is hereby authorised to appear, file, Reply, sign, Vakalatnama, affidavit, application, reply & depose etc. in the matter of OA-327 of 2022 before NGT-Principal Bench, New Delhi [Amravati Fly Ash Bricks Manufacturers Association Vrs. Union of India & Ors] on behalf of NTPC-Barh STPP, Patna, Bihar.

The signature of Sh. Sudip Mandal, DGM(Ash Management), Barh is attested below :

(Signature)
(Sudip Mandal)

(G. S. Rao)

Head of Project (Barh)
NTPC Ltd-Barh STPP

जी० श्रीनिवास राव / G. SRINIVASA RAO
मुख्य महाप्रबंधक (परियोजना प्रमुख)
Chief General Manager (Head of Project)
एनटीपीसी-बाढ़-पटना (बिहार), पिन-803215
NTPC-Barh-Patna (Bihar), PIN-803215